

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 152 OF 2016**

**Dated: 2<sup>nd</sup> August, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**NTPC Ltd. ... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv  
Mrs. Shikha Ohri  
Ms. Ankita Bafna

Counsel for the Respondent(s) : -  
**ORDER**

We have issued notice to the respondent/Central Commission. However, in spite of service of notice on the Central Commission, nobody appears on its behalf.

Having regard to the issues involved in this appeal, we express our desire that we need the assistance of Central Commission in this matter. The Central Commission shall represent either through authorised representative or through counsel on the next date of hearing.

List the matter for hearing on **30.08.2018**. Registry is directed to send a copy of this order to the Central Commission.

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**